

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 73/MP/2018**

Subject : Petition under Section 79(1) (f) and (c ) of the Electricity Act, 2003 read with Regulation 12 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014, against the arbitrary acts and omissions of Teestavalley Power Transmission Limited.

Date of Hearing : 11.12.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : M/s Sneha Kinetic Power Projects Pvt. Ltd.

Respondents : Teestavalley Power Transmission limited & Ors.

Parties present : Shri Venkatesh, SKPPL  
Shri Samarth Kashyap, SKPPL  
Shri Ankur Gupta, 7TPTL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the Petitioner's first prayer regarding setting aside of letter dated 31.5.2017 issued by Teestavalley Power Transmission Limited for encashment of bank guarantee has been dealt with by the Commission in its order dated 15.5.2018 in Petition No.108/TT/2016. Therefore, the Petitioner's first prayer has become infructuous. Learned counsel requested the Commission to issue notice in the petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the petition on the respondent immediately, if not served already. The respondent was directed to file its reply, by 28.12.2018, with an advance copy to the Petitioner, who may file its rejoinder, any, by 15.1.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**